

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

15.04.2009

OA No. 251/2006

Mr. Sharad Sethi, Proxy counsel for
Mr. S.C. Sethi, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action. This prayer has been opposed by the learned counsel for the respondents.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action. It will be permissible for the respondents to raise all permissible objections in the OA to be filed by the applicant.

The OA is disposed of accordingly.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ